

ITEM NO.26 + 27.1 Court No.1 (Video Conferencing) SECTION PIL-W
 S U P R E M E C O U R T O F I N D I A
 RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

((i) IA NOS. 101008 AND 101010/2020 (APPLNS. FOR INTERVENTION AND DIRECTION ON B/O NARBADA TRAVELS)

(ii) I.A. NOS. 101017 AND 101018/2020 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON B/O MEENAKSHI VIRMANI)

(iii) IA D. NOS. 59206, 59207 AND 66749/2020 (APPLNS. FOR INTERVENTION AND PERMISISON TO FILE ADDITIONAL DOCUMENT ON B/O GOPAL SPEED WORLD)

(iv)I.A. NOS. 69089 AND 69091/2020 (APPLNS. FOR IMPLEADMENT, DIRECTIONS ON BEHALF OF DRN INFRASTRUCTURE PVT. LTD.)

(v) I.A. NO. 110988/2020 (APPLN. FOR DIRECTIONS ON B/O DEBOBRAT BORUAH AND ORS.)

(vi)I.A. NO. 108186/2020 (APPLN. FOR DIRECTIONS ON B/O INDIAN OIL SKYTANKING PVT. LTD.)

"ONLY" IN W.P.(C) NO. 13029/1985 ARE LISTED."ONLY" NAME OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST:

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WITH C.A. No. 8187/2019 (XVII)

(IA No.162347/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

C.A. Nos.4908-4909/2019 (Not Listed today)

([TO BE TAKEN UP ALONG WITH ITEM NO. 26 I.E. W.P.(C) No. 13029/1985].... [ONLY C.A. NO. 3610-3611/2019 TO BE LISTED BEFORE HON. COURT ON 02-11-2020])

C.A. Nos.3610-3611/2019 (XVII)

(WITH IA No. 61047/2020 - CLARIFICATION/DIRECTION)

Date : 02-11-2020 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

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UPON hearing the counsel the Court made the following
O R D E R

I.A. Nos.85655/2020, 85658/2020, 86182/2020 and 86184/2020 in Writ
Petition (C) No.13029/1985

Taken on Board.

Having heard learned counsel appearing for the parties and upon perusal of the record, we consider it appropriate to modify our order dated 18.09.2020 passed in the present interlocutory applications and direct that in third paragraph of the said order, first sentence shall be deleted and substituted as follows :

“Insofar as CNG vehicles are concerned, there cannot be a valid rejection of the registration of these vehicles, as the emission from these vehicles is within the limits.”

Ordered accordingly.

IA NOS. 101008 AND 101010/2020 (APPLNS. FOR INTERVENTION AND
DIRECTION ON B/O NARBADA TRAVELS) AND I.A. NOS. 101017 AND
101018/2020 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON B/O
MEENAKSHI VIRMANI)

Heard.

Applications for intervention are allowed for the purpose of passing orders in the present applications for directions only.

I.A. Nos.101010/2020 and 101018/2020 are allowed in terms of the signed order.

IA D. NOS. 59206, 59207 AND 66749/2020 (APPLNS. FOR INTERVENTION AND PERMISISON TO FILE ADDITIONAL DOCUMENT ON B/O GOPAL SPEED WORLD)

Learned counsel appearing for the applicant prays for withdrawal of these interlocutory applications with liberty to approach the Guwahati High Court.

Prayer is allowed.

Accordingly, the present interlocutory applications are dismissed as withdrawn with the liberty aforesaid.

I.A. NOS. 69089 AND 69091/2020 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON BEHALF OF DRN INFRASTRUCTURE PVT. LTD.)

None appears on behalf of the applicant(s).

Accordingly, the instant interlocutory applications are dismissed for non-prosecution.

However, liberty is granted to the applicant(s) to approach the High Courts of Karnataka, Tamil Nadu, and Telangana, if so advised.

I.A. NO. 110988/2020 (APPLN. FOR DIRECTIONS ON B/O DEBOBRAT BORUAH AND ORS.)

Learned Senior Counsel appearing for the applicants prays for withdrawal of this interlocutory application for directions with liberty to file a fresh application before the Guwahati High Court.

Prayer is allowed.

Accordingly, the present interlocutory application is dismissed as withdrawn with the liberty aforesaid.

However, the High Court may consider the genuineness of the purchase.

I.A. NO. 108186/2020 (APPLN. FOR DIRECTIONS ON B/O INDIAN OIL SKYTANKING PVT. LTD.)

I.A. No.108186/2020 is allowed in terms of the signed order.

C.A. No. 8187/2019

C.A. No.8187/2019 is allowed in terms of the signed order.

C.A. Nos.3610-3611/2019

C.A. Nos.3610-11/2019 and IA No.61047/2020 are allowed in terms of the signed order.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR

(Signed Order is placed on the file)